

Court Fees (Orissa Amendment) Act, 1997

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Court Fees (Orissa Amendment) Act, 1997

An Act further to amend the Court-fees Act, 1870 (in its application to the State of Orissa Be it enacted by the Legislature of the State of Orissa in the Forty-eighth Year of the Republic of India as follows : Published vide O.G.E. No. 1416/19.11.1997, O.A. No. 13 of 1997, w.e.f. 2.4.1998, vide O.G.E. No. 372, Dt. 28.3.1998.

1. Short Title And Commencement :-

(1) This Act may be called the Court-fees (Orissa Amendment) Act, 1997.

(2) It shall come into force on such date as the State Government may, by notification, appoint in this behalf.

2. Amendment Of Schedule I :-

I n Schedule I to the Court-Fees Act, 1870 as amended in its application to the State of Orissa-

(a) for Article 3, the following article shall be substituted, namely :

Number		Proper fee
3. Plaint or written statement pleading a set-off or counterclaim in any suit of the nature cognizable by a Court of Small Causes when the amount or value of the subject- matter does not exceed two thousand and five hundred rupees.	When the amount or value of the subject-matter in dispute does not exceed five rupees.	Thirty-five paise
	When such amount or value exceeds five rupees, for every	Thirty-five paise

five rupees, or part thereof, in excess of five rupees, up to one hundred rupees.	
When such amount or value exceeds one hundred rupees, for every ten rupees, or part thereof, in excess of one hundred rupees, upto five hundred rupees.	Seventy-five paise
When such amount or value, exceeds five hundred rupees, for every ten rupees or part, thereof, in excess of five hundred rupees up to one thousand rupees.	One rupee
When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof, in excess of one thousand rupees, up to two thousand and five hundred rupees.	Seven rupees and fifty paise; and]

(b) in the Table of rates of ad valorem fees payable on plaints, etc., mentioned in Article 3, the following entries shall be added at the end under appropriate, columns, namely :

When the amount or value of the subject- matter exceeds	But does not exceeds	Proper fee
1	2	3
Rs.	Rs.	Rs. P.
500	510	38.00
510	520	39.00
520	530	40.00
530	540	41.00
540	550	42.00
550	560	43.00
560	570	44.00
570	580	45.00
580	590	46.00
590	600	47.00
600	610	48.00
610	620	49.00
620	630	50.00
630	640	51.00
640	650	52.00
650	660	53.00

660	670	54.00
670	680	55.00
680	690	56.00
690	700	57.00
700	710	58.00
710	720	59.00
720	730	60.00
730	740	61.00
740	750	62.00
750	760	63.00
760	770	64.00
770	780	65.00
780	790	66.00
790	800	67.00
800	810	68.00
810	820	69.00
820	830	70.00
830	840	71.00
840	850	72.00
850	860	73.00
860	870	74.00
870	880	75.00
880	890	76.00
890	900	77.00
900	910	78.00
910	920	79.00
920	930	80.00
930	940	81.00
940	950	82.00
950	960	83.00
960	970	84.00
970	980	85.00
980	990	86.00
990	1000	87.00
1000	1100	94.50
1100	1200	102.00
1200	1300	109.50
1300	1400	117.00
1400	1500	124.50
1500	1600	132.00
1600	1700	120 50

1000	1/00	00.501
1700	1800	147.00
1800	1900	154.50
1900	2000	162.00
2000	2100	169.50
2100	2200.	177.00
2200	2300	184.50
2300	2400	192.00
2400	2500	199.50"]